

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 62

IA 1392/2024 in C.P. (IB)/1669(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **TRIMURTI SERVICE V/s VIPUL S**
PLASTOCRAFTS PVT LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

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- 1) None present for the Applicant when the matter is called out. Mr. Amir Arsiwala, Ld. Counsel for the Erstwhile Interim Resolution Professional is present.
- 2) Ld. Counsel for the erstwhile Interim Resolution Professional submits that whatever record/information was in their possession has been handed over to the incumbent Resolution Professional and in case any specific information is required they will look into the same and if available with them they can expedite the service thereof, forthwith.
- 3) Erstwhile Resolution Professional is exempted from the Appearance in the present matter and in case their presence is required; this Bench shall serve Notice upon them.

4) Stand over to 16.05.2024, for further consideration and hearing. Arguing Counsel for the Applicant is hereby directed to remain present in the Court on the next date of hearing and shall argue their case.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare